

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 18
CA No.07 of 2023 in
CP No.09/BB/2022

IN THE MATTER OF:

Mr. Laxmi Mallikarjun Langoti & Ors. ... Petitioners
Vs.
M/s. Mallikarjun Transports India Pvt. Ltd. & Ors. ... Respondents

Order under Section 58 of Companies Act, 2013

Order delivered on: 27.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Ms. Asmita Deshpande, Adv.
For the Respondents : Shri Tamoghna, Proxy Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Vide Order dated 22.02.2024, Respondents' Proxy Counsel sought time for placing certain documents on record. However, the same has not been filed yet. On the other hand, Ld. Counsel for the Petitioner requested for hearing the matter since the case is pending for a considerable period of time. Ld. Proxy Counsel for the Respondent stated that he has filed an application but the same is under objections from the Registry. Ld. Counsel for the Petitioner seeks a copy of the said application. Ld. Proxy Counsel for the Respondent is directed to serve a copy of the new application on the Ld. Counsel for the Petitioner within a week's time. Registry is directed to list the said IA on the next date, if it is in order in all respects.
3. List the matter on **23.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)